FORM NO. C.A.-2

[Refer Rule 4 of the Customs (Appeal) Rules, 1982]

Form of Application to the Commissioner (Appeals) under Section 129D(4) of the Customs Act, 1962

Appeal No..................................................of........................................19........
..........................................................Applicant

Vs.
..........................................................Respondent

(1) Designation and address of the applicant (If the applicant is not the adjudicating authority, a copy of the authorisation from the Commissioner of Customs to make the application should be enclosed).

(2) Name and address of the respondent.

(3) Designation and address of the officer passing the decision or order in respect of which this application is being made and the date of the decision or order.

(4) Date on which the order under sub-section (2) of Section 129D has been passed by the Commissioner of Customs.

(5) Date of communication of the order referred to in (4) above to the adjudicating authority.

(6) Relief claimed in the application.

**Statement of facts**

**Grounds of application**

(i)

(ii)

(iii) etc.

**Signature of the applicant**

*Note:* The form of application, including the statement of facts and the grounds of application shall be filed in duplicate and shall be accompanied by two copies of the decision or order passed by the adjudicating authority (one of which at least shall be a certified copy) and a copy of the order of the Commissioner of Customs under sub-section (2) of Section 129D of the Act.